

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.420
Appeal No.181/252/ND/2022

IN THE MATTER OF:

Income Tax Officer, Ward 27(1), New Delhi	...	Appellant
Versus		
Registrar of Companies, Delhi & Ors. (M/S Uttranchal Industries Pvt. Ltd.)	...	Respondent

Order under Section 252 of Companies Act, 2013.

Order delivered on 10.03.2023

Coram:

**Mr. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Appellant	:	Mr. Puneet Rai, Adv. with Mr. Nikhil Jain, Adv.
For the Respondent	:	

ORDER

Ld. Counsel for the Petitioner seeks some time to place on record the assessment order and demand notice. Time allowed.

Let the matter be fixed for hearing on **18.04.2023**.

Sd/-

**DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)**

Sd/-

**ASHOK KUMAR BHARDWAJ,
MEMBER (JUDICIAL)**